

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.226/AT/2024

Subject : Petition under section 63 of the electricity act, 2003 for adoption of tariff of 3000 mw Renewable Energy (RE) power projects connected to the Inter State Transmission System (ISTS) and selected through a competitive bidding process as per the guidelines dated 09.06.2023 of the ministry of power, government of India as amended from time to time.

Petitioner : NTPC Limited (NTPC).

Respondent : M/s ABC CleanTech Private Limited & Ors.

Date of Hearing : **25.7.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member

Parties Present : Ms. Shikha Ohri, Advocate, NTPC
Shri Kartik Sharma, Advocate, NTPC
Mr. Ritika Singh, Advocate, NTPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for the adoption of the tariff of the 1530 MW Renewable Energy (RE) Power Projects connected with the Inter State Transmission System (ISTS) and selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems" ("RE Guidelines") dated 9.6.2023 issued by the Ministry of Power, Government of India. Learned counsel prayed to issue a notice in the matter.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents.
- (b) The Respondents are to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.
- (c) The Petitioner to furnish the following information/clarification, on an affidavit, within two weeks:
 - (i) Status of the PPAs and PSAs and the anticipated timeline for tying up the entire awarded capacity.

(ii) Certificate issued by the Bid Evaluation Committee to the effect that the bidding process is carried out in a transparent manner in accordance with the guidelines issued by the government and the price of the selected bidder is reasonable and consistent with the requirement as per Clause 11.2 of the RE Guidelines.

3. The Petition will be listed for the hearing on **29.8.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)